

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.338
TO BE ANSWERED ON 03.02.2017

OPEN SHELTERS UNDER ICPS

338. SHRI DUSHYANT SINGH

Will the minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government monitors quality of open shelters for providing care and rehabilitation services to children created by funds released under the Integrated Child Protection Scheme (ICPS);
- (b) if so, the number of open shelters created under the scheme and parameters which are used to control and monitor quality of these shelters; and
- (c) the facilities provided for juvenile deaddiction, counselling, vocational training integrated with open shelters under the scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

(a) & (b): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS), since Financial Year 2009-10, through State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection. The primary responsibility of setting up and ensuring effective functioning of the Child Care Institutions (CCIs) including open shelters for children in need of care and protection and children who are in conflict with law vests with the State Governments/UT Administrations concerned. Under ICPS the financial norms were revised with effect from 1st April, 2014. Some of the key features of the revised Scheme are: increased child maintenance grant from Rs 750 to Rs 2000 per month per child, increased financial norms for construction and maintenance of a new home for 50 children from Rs. 77.61 lakh to Rs 129.85 lakh, increased financial support for a special unit of 10 children for children with special needs from Rs. 4.22 lakh to Rs 10.48 lakh, flexibility in staffing pattern and enhanced cost of construction from Rs. 600 per sq. feet to Rs 1000 per sq. feet or as per PWD norms, whichever is lower. The details of number of Shelter Home under Integrated Child Protection Scheme (ICPS) is **annexed**.

(c): The Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act [JJ Act], 2015, which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The provisions related to the registration of CCIs have been made more stringent with the inclusion of penalty clause under Section 42 of the JJ Act, 2015. Section 53 of the Act provides an extensive list of rehabilitation and re-integration services to be provided to children in institutional care. These include: education, health, nutrition, de-addiction, treatment of diseases, vocational training, skill development, life skill education, mental health interventions, counselling, referral services, recreational activities, etc.

The Central Model Rules, 2016 under the JJ Act provide for setting up of Management Committees and Children's Committees, in every institution for monitoring the functioning of institutions. The Rules also prescribe comprehensive measures for response to any kind of neglect and maltreatment, when it occurs in the institution. Extensive Standards of care for institutions are also provided under chapter six of the Central Model Rules, 2016 under the JJ Act. These standards are to be maintained by all institutions registered under the Act and relate to physical infrastructure, sanitation and hygiene, nutrition and diet scale, medical care, education, vocational training, recreation facilities, etc.

Annexure referred to in reply to part (a) to (b) of Lok Sabha Unstarred Question No.338 for 3.02.2017 raised by Shri Dushyant Singh regarding "Open Shelters Under ICPS".

Number of Shelter Home under Integrated Child Protection Scheme (ICPS) as on date.

S. No.	State	Shelter Home
1	Andhra Pradesh	12
2	Arunachal Pradesh	0
3	Assam	3
4	Bihar	14
5	Chhattisgarh	19
6	Goa	6
7	Gujarat	0
8	Haryana	25
9	Himachal Pradesh	3
10	Jammu and Kashmir	0
11	Jharkhand	0
12	Karnataka	40
13	Kerala	4
14	Madhya Pradesh	6
15	Maharashtra	3
16	Manipur	12
17	Meghalaya	3
18	Mizoram	0
19	Nagaland	3
20	Odisha	13
21	Punjab	1
22	Rajasthan	19
23	Sikkim	4
24	Tamil Nadu	14
25	Tripura	2
26	Uttar Pradesh	33
27	Uttarakhand	2
28	West Bengal	54
29	Telangana	12
30	Andaman & Nicobar	0
31	Chandigarh	0
32	Dadra and Nagar Haveli	0
33	Daman and Diu	0
34	Lakshadweep	0
35	National Capital Territory of Delhi	13
36	Puducherry	2
	Total	322